

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI.

OA No.201/90

Date of decision: 23.7.92

Sh. Jagan Nath Singh .. Applicant

Sh. L.C. Goyal .. Counsel for the applicant.

Versus

U.O.I. .. Respondents

CORAM

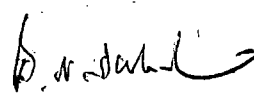
Hon'ble Sh. P.K.Kartha, Vice Chairman (J)

Hon'ble Sh. B.N. Dhoundiyal, Member (A)

JUDGEMENT(Oral)

The learned counsel for the applicant states that he does not wish to pursue <sup>the</sup> ~~with~~ the application as the respondents are considering his grievances.

In view of this, the application is dismissed as withdrawn with liberty to file fresh application in accordance with law, if <sup>he desired</sup> ~~he so desire~~.

  
(B.N.Dhoundiyal)

Member(A)

  
(P.K.Kartha)

Vice Chairman(J)